



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 526 of 2002

Applicant(s) Pravej Kumar Karr Respondent(s) Leoni on. & Andh. sons

Advocate for Applicant(s) M/s Sanjib Mohanty Advocate for Respondent(s)
P. K. Sahu

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~I.P.O/B.D. for Rs.50/- filed
For Registration please~~

On Memo

19/6/02

No order is under
Challenge - copy of of
Served.

B. B.

19/6/02

REGISTER

Registrar

Order No.01 Date: 19.06.2002

Non-consideration of the representations of the Applicant for giving him a suitable posting is the subject matter in this Original Application. In the said premises, the objection raised by the Registry is hereby over-ruled and this Original Application be registered and a number be given.

Jahangir 19/06/2002
MEMBER (JUDICIAL)

Order No.02 Date: 19.06.2002

The Applicant is a Post Graduate Teacher in Railways, who is presently posted at Bondhamunda/Rourkela (in the district of Sundargarh). He has placed on record medical papers to show that he has ailments in his kidney, for which he is being treated at Cuttack and Bhubaneswar. It is his case that some posts of Post Graduate Teachers are lying vacant at Khurda Road and, in the event of his posting at Khurda Road, he can conveniently take medical treatments at Bhubaneswar/Cuttack and also can go to "Apolo Hospital" at Hyderabad. The Applicant has filed certain representations before the authorities/Respondents to consider his case and give him a posting at Khurda Road. Apparently, these representations are pending before the authorities. In the said premises, the Respondents are directed to give due, conscious and sympathetic considerations to the grievances of the Applicant, as raised in his representations and in the present Original Application and give him due justice expeditiously, for he being a sick man.

With the aforesaid direction and observations, this Original Application is disposed of. No costs. Send copies of this order to the Respondents along with copies of the Original Application at the cost of the Applicant. The Respondents should give due consideration to the case of the Applicant and give him

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal requisites filed.

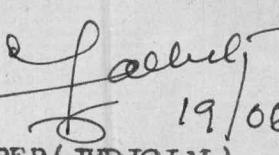
The copy of order
aff. 19/6/02 and O.A. copy
sent to all the resp'ts.
by Regd. A. D. Posts.

The same copy of
order issued to the
Counsel for both
sides.

Amali
S.O. 25/6/02

My
24/6/02

necessary relief within a period of thirty
days from the date of receipt of a copy of
this order.


MEMBER (JUDICIAL)

19/06/2002